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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.207/98

IN

O.A.No.648/98

New Delhi: this the 16th day of April, 1999.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Chander Bhan

..... Applicant/ Review
Respondent.

Versus

The Commissioner of Police
& others

..... Respondents./
Review applicants.

(By Advocate: Shri Anil Singhal)

ORDER

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

We have heard counsel for review applicants (Commissioner of Police, Delhi & Ors.) on R.A.No.207/98 seeking review of the Tribunal's order dated 27.3.98 in O.A.No.648/98 filed by review respondent Shri Chander Bhan (Applicant in O.A-648/98). None appeared on his behalf when the matter was heard, although reply to the RA has been filed which has been perused by us.

2. Impugned order dated 27.3.98 recorded Shri Chander Bhan's counsel's contentions that applicant had filed an appeal on 18.6.87, upon receipt of which the Commissioner of Police & others had sought certain further details, which Shri Chander Bhan had furnished vide representations dated 28.4.97, 26.5.97 and 23.6.97, but the appeal had not been disposed of as yet. Accordingly the Tribunal in its impugned order dated 27.3.98 had directed that if these contentions were correct (emphasis supplied) respondents should dispose of applicant's appeal within 3 months from the date of receipt of a copy of the order.

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3. Review applicants (Commissioner of Police & others) now seek review of the aforesaid order dated 27.3.98 contending that no such appeal against the dismissal order had been received by respondents.

4. In view of the sentence underlined above, the impugned order dated 27.3.98 does not require any review.

5. RA is rejected.

Lakshmi
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

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(S.R. ADIGE)
VICE CHAIRMAN(A).

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